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**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

ORIGINAL APPLICATION No.210/00602/2013

Dated this Friday the 30th day of August, 2019

**CORAM : DR. BHAGWAN SAHAI, MEMBER (ADMINISTRATIVE)
RAVINDER KAUR, MEMBER (JUDICIAL)**

Vasudev A. Naik, Inspector of Central Excise,
Office of the Dy. Commissioner of Central Excise Division I,
Panaji Goa.

(None)

... *Applicant*

VERSUS

The Commissioner of Customs and Central Excise,
ICE Buidling, E.D.C. Complex, Plot No.6, Pato,
Panaji Goa 403 001.

(By Advocate Shri D.A.Dube)

... *Respondents*

ORDER (ORAL)

Per : Ravinder Kaur, Member (Judicial)

Today the matter was called out, neither the applicant nor the
counsel for the applicant is present.

2. Shri D.A.Dube, learned counsel for the respondents.
3. It is revealed from the record that even on the last date of hearing i.e. on 01.07.2019, none appeared on behalf of the applicant.
4. It appears that the applicant has lost his interest to pursue with the matter.
5. Accordingly, the OA stands dismissed in default as well as for non-prosecution.

*(Ravinder Kaur)
Member (Judicial)*

*(Dr. Bhagwan Sahai)
Member (Administrative)*

*kmg**

*JD
93/91 P*